

Self appraisal report for Year (2025-26)

Auditor Agency: Anil Kumar(Indian Institute of Corporate Affairs (IICA))

Ministry Name: Ministry of Corporate Affairs

Department Name:

Public Authority Name: National Company Law Appellate Tribunal

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
1	Organisation and Function								
1.1	Particulars of its organisation, functions and duties[Section 4(1)(b)(i)]								
1.1.1	Name and address of the Organization	Fully Met	1.28	1.28	https://nclat.nic.in/	empty	Fully Met	1.28	Fully Met
1.1.2	Head of the organization	Fully Met	1.28	1.28	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	1.28	Fully Met
1.1.3	Vision, Mission and Key objectives	Not Applicable	0	0	empty	empty	Fully Met	1.28	Fully Met
1.1.4	Function and duties	Fully Met	1.28	1.28	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	1.28	Fully Met
1.1.5	Organization Chart	Fully Met	1.28	1.28	https://nclat.nic.in/about-NCLAT/organization-chart	empty	Fully Met	1.28	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
1.1.6	Any other details-the genesis, inception, formation of the department and the HoDs from time to time as well as the committees/ Commissions constituted from time to time have been dealt	Fully Met	1.28	1.28	https://nclat.nic.in/	empty	Fully Met	1.28	Fully Met
1.2	Power and duties of its officers and employees[Section 4(1) (b)(ii)]								
1.2.1	Powers and duties of officers (administrative, financial and judicial)	Partially Met	1.92	0.96	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially Met	0.96	Partially Met
1.2.2	Power and duties of other employees	Partially Met	1.92	0.96	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially Met	0.96	Partially Met
1.2.3	Rules/ orders under which powers and duty derived and exercised	Fully Met	1.92	1.92	https://nclat.nic.in/act-rules	empty	Fully Met	1.92	Fully Met
1.2.4	Work allocation	Partially Met	1.92	0.96	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially Met	0.96	Partially Met
1.3	Procedure followed in decision making process [Section 4(1)(b)(iii)]								
1.3.1	Process of decision making -	Partially	1.54	0.77	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially	0.77	Partially Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	Identify key decision making points	Met			It/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf		Met		
1.3.2	Final decision making authority	Fully Met	1.54	1.54	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	1.54	Fully Met
1.3.3	Related provisions, acts, rules etc.	Fully Met	1.54	1.54	https://nclat.nic.in/	empty	Fully Met	1.54	Fully Met
1.3.4	Time limit for taking a decisions, if any	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.3.5	Channels of supervision and accountability	Partially Met	1.54	0.77	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially Met	0.77	Partially Met
1.4	Norms for discharge of functions[Section 4(1)(b)(iv)]								
1.4.1	Nature of functions/ services offered	Fully Met	1.54	1.54	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	1.54	Fully Met
1.4.2	Norms/ standards for functions/	Fully Met	1.54	1.54	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	1.54	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	service delivery				It/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf				
1.4.3	Process by which these services can be accessed	Fully Met	1.54	1.54	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	1.54	Fully Met
1.4.4	Time-limit for achieving the targets	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.4.5	Process of redressal of grievances	Fully Met	1.54	1.54	(1) https://efiling.nclat.gov.in/helpInner.drt (2) https://nclat.nic.in/node/68872	empty	Fully Met	1.54	Fully Met
1.5	Acts, rules, regulations, instructions, manuals and records for discharging functions[Section 4(1)(b)(v)]								
1.5.1	Title and nature of the record/manual /instruction.	Fully Met	2.6	2.60	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	2.60	Fully Met
1.5.2	List of Acts, rules, regulations, instructions, manuals and records.	Fully Met	2.6	2.60	https://nclat.nic.in/	empty	Fully Met	2.60	Fully Met
1.5.3	Acts/ Rules/ manuals, etc.	Fully Met	2.6	2.60	https://nclat.nic.in/	empty	Fully Met	2.60	Fully Met
1.6	Categories of documents held by the authority under its control[Section 4(1)(b) (vi)]								
1.6.1	Categories of documents	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure	empty	Fully Met	3.85	Fully Met

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					re%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf				
1.6.2	Custodian of documents/categories	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf	empty	Fully Met	3.85	Fully Met
1.7	Boards, Councils, Committees and other Bodies constituted as part of the Public Authority [Section 4(1)(b)(viii)]								
1.7.1	Name of Boards, Council, Committee etc.	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.7.2	Composition	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.7.3	Dates from which constituted	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.7.4	Term/ Tenure	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.7.5	Powers and functions	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.7.6	Whether their meetings are open to the public?	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.7.7	Whether the minutes of the meetings are open to the public?	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.7.8	Place where the minutes if open to the public are available?	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
1.8	Directory of officers and employees[Section 4(1) (b) (ix)]								
1.8.1	Name and designation	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure	empty	Fully Met	3.85	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					re%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf				
1.8.2	Telephone , fax and email ID	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	3.85	Fully Met
1.9	Monthly Remuneration received by officers & employees including system of compensation[Section 4(1) (b) (x)]								
1.9.1	List of employees with Gross monthly remuneration	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	3.85	Fully Met
1.9.2	System of compensation as provided in its regulations	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	3.85	Fully Met
1.10	Name, designation and other particulars of Public Information Officers[Section 4(1) (b) (xvi)]								
1.10.1	Name and designation of the Public Information Officers (PIOs), Assistant Public Information Officer(s) & Appellate Authority	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI	empty	Fully Met	3.85	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf				
1.10.2	Address, telephone numbers and email ID of each designated official.	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf	empty	Fully Met	3.85	Fully Met
1.11	Number of employees against whom disciplinary action has been proposed/ taken (F No. 1/6/2011- IR dt. 15.4.2013)								
1.11.1	Number of employees against whom disciplinary action has been (i) Pending for minor penalty or major penalty proceedings	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf	empty	Fully Met	3.85	Fully Met
1.11.2	(ii) Finalised for minor penalty or major penalty proceedings	Fully Met	3.85	3.85	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf	empty	Fully Met	3.85	Fully Met
1.12	Programmes to advance understanding of RTI(Section 26)								
1.12.1	Educational programmes	Partially Met	1.92	0.96	https://nclat.nic.in/	empty	Partially Met	0.96	Partially Met
1.12.2	Efforts to encourage public authority to participate in these programmes	Partially Met	1.92	0.96	https://nclat.nic.in/	empty	Partially Met	0.96	Partially Met
1.12.3	Training of CPIO/APIO	Partially Met	1.92	0.96	https://nclat.nic.in/RTI-act	empty	Partially Met	0.96	Partially Met

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1.12.4	Update & publish guidelines on RTI by the Public Authorities concerned	Partially Met	1.92	0.96	https://nclat.nic.in/RTI-act	empty	Partially Met	0.96	Partially Met
1.13	Transfer policy and transfer orders[F No. 1/6/2011- IR dt. 15.4.2013]								
1.13.1	Transfer policy and transfer orders[F No. 1/6/2011- IR Dt. 15.4.2013]	Partially Met	7.69	3.85	Presently there is acute shortage of Officers and staffs and several posts are unfilled.	empty	Partially Met	3.85	Partially Met
Total			88	76			89	77	
2	Budget and Programme								
2.1	Budget allocated to each agency including all plans, proposed expenditure and reports on disbursements made etc.[Section 4(1)(b)(xi)]								
2.1.1	Total Budget for the public authority	Fully Met	10	10.00	https://nclat.nic.in/miscellaneous-	empty	Fully Met	10.00	Fully Met
2.1.2	Budget for each agency and plan & programmes	Fully Met	10	10.00	https://nclat.nic.in/miscellaneous-	empty	Fully Met	10.00	Fully Met
2.1.3	Proposed expenditures	Not Met	10	0	empty	empty	Not Met	0	Not Met
2.1.4	Revised budget for each agency, if any	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.1.5	Report on disbursements made and place where the related reports are available	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.1.6	Information related to procurements-(a) Notice/tender enquires, and corrigenda if any thereon, (b) Details of the bids awarded comprising the names of the suppliers of goods/ services being procured, (c) The works contracts concluded – in any such combination of the above-and, (d) The rate/ rates and the total amount at which such procurement or works contract is to be executed.	Fully Met	10	10.00	https://nclat.nic.in/tenders	empty	Fully Met	10.00	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
2.2	Foreign and domestic tours(F.No. 1/8/2012- IR dt. 11.9.2012)								
2.2.1	Budget	Fully Met	20	20.00	https://nclat.nic.in/miscellaneous-	empty	Fully Met	20.00	Fully Met
2.2.2	Foreign and domestic tours by ministries and officials of the rank of Joint Secretary to the Government and above, as well as the Heads of the Department.- (a) Places visited, (b) The period of visit, (c) The number of members in the official delegation, (d) Expenditure on the visit	Partially Met	20	10.00	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially Met	10.00	Partially Met
2.3	Manner of execution of subsidy programme [Section 4(i)(b)(xii)]								
2.3.1	Name of the programme of activity	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.3.2	Objective of the programme	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.3.3	Procedure to avail benefits	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.3.4	Duration of the programme/ scheme	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.3.5	Physical and financial targets of the programme	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.3.6	Nature/ scale of subsidy /amount allotted	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.3.7	Eligibility criteria for grant of subsidy	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.3.8	Details of beneficiaries of subsidy programme (number, profile etc)	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.4	Discretionary and non-discretionary grants [F. No. 1/6/2011-IR dt. 15.04.2013]								
2.4.1	Discretionary and non-discretionary grants/ allocations to State Govt./	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	NGOs/other institutions								
2.4.2	Annual accounts of all legal entities who are provided grants by public authorities	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.5	Particulars of recipients of concessions, permits of authorizations granted by the public authority[Section 4(1) (b) (xiii)]								
2.5.1	Concessions, permits or authorizations granted by public authority	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.5.2	For each concessions, permit or authorization granted - (a) Eligibility criteria, (b) Procedure for getting the concession/ grant and/ or permits of authorizations, (c) Name and address of the recipients given concessions/ permits or authorizations, (d) Date of award of concessions/ permits of authorizations	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
2.6	CAG & PAC paras [F No. 1/6/2011- IR dt. 15.4.2013]								
2.6.1	CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the Parliament.	Fully Met	50	50.00	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Fully Met	50.00	Fully Met
Total			130	110			130	110	
3	Publicity and Public interface								
3.1	Particulars for any arrangement for consultation with or representation by the members of the public in relation to the formulation of policy or implementation there of [Section 4(1)(b)(vii)] [F No 1/6/2011-IR dt. 15.04.2013]								
3.1.1	Relevant Acts, Rules, Forms and other documents which are normally	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	accessed by citizens								
3.1.2	a) Arrangements for consultation with or representation by members of the public in policy formulation/ policy implementation, (b) Day & time allotted for visitors,(c) Contact details of Information & Facilitation Counter (IFC) to provide publications frequently sought by RTI applicants	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
3.1.3	Public- Private Partnerships (PPP)- Details of Special Purpose Vehicle (SPV), if any	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
3.1.4	Public- Private Partnerships (PPP)- Detailed project reports (DPRs)	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
3.1.5	Public- Private Partnerships (PPP)- Concession agreements.	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
3.1.6	Public- Private Partnerships (PPP)- Operation and maintenance manuals	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
3.1.7	Public- Private Partnerships (PPP) - Other documents generated as part of the implementation of the PPP	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
3.1.8	Public- Private Partnerships (PPP) - Information relating to fees, tolls, or the other kinds of revenues that may be collected under authorisation from the government	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
3.1.9	Public- Private Partnerships (PPP) -Information relating to outputs and outcomes	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
3.1.10	Public- Private Partnerships (PPP) -	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	The process of the selection of the private sector party (concessionaire etc.)	cable					cable		
3.1.11	Public- Private Partnerships (PPP) - All payment made under the PPP project	Not Appli cable	0	0	empty	empty	Not Appli cable	0	Not Applicable
3.2	Are the details of policies / decisions, which affect public, informed to them[Section 4(1) (c)]								
3.2.1	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Policy decisions/ legislations taken in the previous one year	Not Appli cable	0	0	empty	empty	Not Appli cable	0	Not Applicable
3.2.2	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Outline the Public consultation process	Not Appli cable	0	0	empty	empty	Not Appli cable	0	Not Applicable
3.2.3	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive- Outline the arrangement for consultation before formulation of policy	Not Appli cable	0	0	empty	empty	Not Appli cable	0	Not Applicable
3.3	Dissemination of information widely and in such form and manner which is easily accessible to the public [Section 4(3)]								
3.3.1	Use of the most effective means of communication - Internet (website)	Fully Met	50	50.00	https://nclat.nic.in/	empty	Fully Met	50.00	Fully Met
3.4	Form of accessibility of information manual/ handbook[Section 4(1)(b)]								
3.4.1	Information manual/handbook	Fully Met	25	25.00	https://nclat.nic.in/	empty	Fully Met	25.00	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	available in electronic format								
3.4.2	Information manual/handbook available in printed format	Not Met	25	0	empty	empty	Not Met	0	Not Met
3.5	Whether information manual/ handbook available free of cost or not [Section 4(1)(b)]								
3.5.1	List of materials available Free of cost	Fully Met	25	25.00	https://nclat.nic.in/	empty	Fully Met	25.00	Fully Met
3.5.2	List of materials available at a reasonable cost of the medium	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
Total			125	100			125	100	
4	E-Governance								
4.1	Language in which Information Manual/Handbook Available [F No. 1/6/2011-IR dt. 15.4.2013]								
4.1.1	Hindi	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
4.1.2	English	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
4.1.3	Vernacular/ Local Language	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
4.2	When was the information Manual/Handbook last updated?[F No. 1/6/2011-IR dt 15.4.2013]								
4.2.1	Last date of Annual updation	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
4.3	Information available in electronic form[Section 4(1)(b)(xiv)]								
4.3.1	Details of information available in electronic form	Fully Met	9.52	9.52	https://nclat.nic.in/	empty	Fully Met	9.52	Fully Met
4.3.2	Name/ title of the document/record/ other information	Fully Met	9.52	9.52	https://nclat.nic.in/	empty	Fully Met	9.52	Fully Met
4.3.3	Location where available	Fully Met	9.52	9.52	https://nclat.nic.in/	empty	Fully Met	9.52	Fully Met
4.4	Particulars of facilities available to citizen for obtaining information[Section 4(1)(b)(xv)]								
4.4.1	Name & location of the facility	Fully Met	7.14	7.14	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%2	empty	Fully Met	7.14	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					0on%2021.05.2026%20Late st.pdf				
4.4.2	Details of information made available	Partially Met	7.14	3.57	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf	empty	Partially Met	3.57	Partially Met
4.4.3	Working hours of the facility	Fully Met	7.14	7.14	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf	empty	Fully Met	7.14	Fully Met
4.4.4	Contact person & contact details (Phone, fax, email)	Fully Met	7.14	7.14	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Late st.pdf	empty	Fully Met	7.14	Fully Met
4.5	Such other information as may be prescribed under Section 4(i) (b)(xvii)								
4.5.1	Grievance redressal mechanism	Fully Met	4.1	4.10	https://nclat.nic.in/	empty	Fully Met	4.10	Not Applicable
4.5.2	List of completed schemes/ projects/ Programmes	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
4.5.3	List of schemes/ projects/ programme underway	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
4.5.4	Details of all contracts entered into including name of the contractor, amount of contract and period of	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	completion of contract								
4.5.5	Annual Report	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
4.5.6	Frequently Asked Question (FAQs)	Fully Met	4.1	4.10	https://efiling.nclat.gov.in/helplnner.drt	empty	Fully Met	4.10	Fully Met
4.5.7	Any other information such as - (a) Citizen's Charter, (b) Six monthly reports on the performance against the benchmarks set in the Citizen's Charter	Not Applicable	0	0	empty	empty	Not Applicable	0	Not Applicable
4.6	Receipt & Disposal of RTI applications & appeals [F.No 1/6/2011-IR dt. 15.04.2013]								
4.6.1	Details of applications received and disposed	Partially Met	14.29	7.15	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially Met	7.15	Partially Met
4.6.2	Details of appeals received and orders issued	Partially Met	14.29	7.15	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially Met	7.15	Partially Met
4.7	Replies to questions asked in the Parliament[Section 4(1)(b)(xvii)]								
4.7.1	Details of questions asked and replies given	Not Met	28.57	0	empty	empty	Not Met	0	Not Met
Total			122	76			122	76	
5	Information as may be prescribed								
5.1	Such other information as may be prescribed [F.No. 1/2/2016-IR dt. 17.8.2016, F No. 1/6/2011-IR dt. 15.4.2013]								
5.1.1	Name & details of - (a) Current	Partially	20	10.00	https://nclat.nic.in/sites/default/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf	empty	Partially	10.00	Partially Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	CPIOs & FAAs, (b) Earlier CPIO & FAAs from 1.1.2015	Met			It/files/Proactive%20Disclosure%20under%20Section%204(1)(b)%20of%20the%20RTI%20Act,%202005%20as%20on%2021.05.2026%20Latest.pdf		Met		
5.1.2	Details of third party audit of voluntary disclosure -(a) Dates of audit carried out , (b) Report of the audit carried out	Fully Met	20	20.00	https://nclat.nic.in/RTI-act	empty	Fully Met	20.00	Fully Met
5.1.3	Appointment of Nodal Officers not below the rank of Joint Secretary/ Additional HoD - (a) Date of appointment , (b) Name & Designation of the officers	Not Met	20	0	empty	empty	Not Met	0	Not Met
5.1.4	Consultancy committee of key stake holders for advice on suo-motu disclosure - (a) Dates from which constituted, (b) Name & Designation of the officers	Not Met	20	0	empty	empty	Not Met	0	Not Met
5.1.5	Committee of PIOs/FAAs with rich experience in RTI to identify frequently sought information under RTI - (a) Dates from which constituted, (b) Name & Designation of the Officers	Not Met	20	0	empty	empty	Not Met	0	Not Met
Total			100	30			100	30	
6	Information Disclosed on own Initiative								
6.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information [Section 4(2)]								
6.1.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information	Fully Met	25	25.00	https://nclat.nic.in/	empty	Fully Met	25.00	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	URL	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
6.2	Guidelines for Indian Government Websites (GIGW) is followed (released in February, 2009 and included in the Central Secretariat Manual of Office Procedures (CSMOP) by Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Public Grievance and Pensions, Govt. Of India)								
6.2.1	Whether STQC certification obtained and its validity	Fully Met	12.5	12.50	https://nclat.nic.in/sites/default/files/2023-07/nclat-STQC-Certificate-1.pdf	empty	Fully Met	12.50	Fully Met
6.2.2	Does the website show the certificate on the Website?	Fully Met	12.5	12.50	https://nclat.nic.in/sites/default/files/2023-07/nclat-STQC-Certificate-1.pdf	empty	Fully Met	12.50	Fully Met
Total			50	50			50	50	
Grand Total			615	442			616	443	